

# TELECOM REGULATORY AUTHORITY OF INDIA

## NOTIFICATION

New Delhi, the 30<sup>th</sup> September, 1999

No. 301-4/99-TRAI (Econ.) - In exercise of the powers conferred upon it under sub-section (2) of section 11 of the Telecom Regulatory Authority of India Act, 1997 to notify, by an Order in the Official Gazette, tariffs at which Telecommunication Services within India and outside India shall be provided, the Telecom Regulatory Authority of India hereby makes the following Order.

### **THE TELECOMMUNICATION TARIFF (SIXTH AMENDMENT) ORDER 1999 7 of 1999**

#### **SECTION I**

1. Short title, extent and commencement :

(i) This Order shall be called "Telecommunication Tariff (Sixth Amendment) Order 1999."

(ii) This Order shall be deemed to have come into force with effect from September 24, 1999.

#### **SECTION II**

2. (i) Clause 11 of the Telecommunication Tariff Order 1999, shall be substituted to read as under:

The tariff specified by the Authority relates to quality of service parameters that may be set by the Authority from time to time. Service Providers shall clearly indicate the terms and conditions of the provision of telecommunication services to subscribers which shall not in any manner be inconsistent with the provisions of this Order. Such terms and conditions shall inter-alia include the following:

(a) Terms and conditions under which such services may be obtained, utilized and terminated;

(b) Terms and conditions relating to the use of service, billing, repair, fault rectification and the like;

(c) Choice of the tariff packages available to a subscriber and procedure available for revising the choice along with the conditions thereof.

(ii) In Schedule I (Basic Service Other Than ISDN) of the Telecommunication Tariff Order 1999 :

(a) Note(4) under Item 5 shall be deleted and substituted by the following:

From 1 April , 2000, rentals for low user subscriber and general user subscriber are to be charged at the end of the billing cycle, based on the extent of usage by the subscriber during that billing cycle. Therefore, usage during the billing cycle will determine whether the subscriber is a low user subscriber or a general user subscriber, and the respective rental corresponding to these categories will be charged according to that determination at the end of the billing cycle.

(b) Note(4) under Item 6 shall be deleted and substituted by the following:

From 1 April , 2000, rentals for low user subscriber and general user subscriber are to be charged at the end of the billing cycle, based on the extent of usage by the subscriber during that billing cycle. Therefore, usage during the billing cycle will determine whether the subscriber is a low user subscriber or a general user subscriber, and the respective rental corresponding to these categories will be charged according to that determination at the end of the billing cycle.

(iii) After Item (18.e) the following shall be added:

ITEM	TARIFF
<p>(18.bis) Service Provider owned "Centrex" Service</p> <p>All matters relevant to tariff</p>	<p>Forbearance</p>

### SECTION III

3. Thus Order contains at Annex A, an Explanatory Memorandum-6 which explains the reasons for this amendment to the Telecommunication Tariff Order, 1999.

By order

(Harsha Vardhana Singh)  
Economic Advisor

### ANNEX 'A'

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### EXPLANATORY MEMORANDUM - 6

#### I. Procedure for migration of subscribers from one category to another

1. The Telecommunication Tariff Order(TTO) 1999, states as follows:

*“ The Procedures for migration of subscribers from one category to another (i.e. low user subscribers to general user subscribers, and vice versa) on the basis of the extent of usage usage will be notified before 30 September, 1999, as this issue becomes relevant only with effect from 1 April, 2000”.*

2. A need for this clarification arises because from 1 April, 2000, higher monthly rentals are specified in TTO 1999 for general user subscribers in comparison to low user subscribers.

3. When TTO 1999 was issued, rentals were charged as advance. Subsequently, rentals are being charged by the Department of Telecommunications at the end of the billing cycle. With this method of charging rentals, the categorization of low user subscribers and general user subscribers in a billing cycle becomes straightforward, based on the extent of usage by the subscriber.

## **II. Tariffs for Centrex**

4. Tariff for “Centrex” services had not been prescribed by the Authority in it’s TTO 1999. A new tariff category has been added for “Centrex” in Schedule I for Basic Services (other than ISDN). Centrex services are being offered for the first time in September 1999. This is Item 18-II. The Authority has decided that tariffs for this service shall be subject to forbearance at the present time